

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 10TH DAY OF FEBRUARY, 2003

Original Application No. 30 of 2002

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

1. Neel kamal, Son of Shri Ajit Ram
R/o T-12-S, Railway Colony
Dehradun.
2. Vishal rishi Mathur,
Son of Late Mahendra Swaroop
Mathur, R/o Job Pliant,
82,Ghosi Gali near Panchayati
Mandir, dehradun.
3. Rakesh hindu,
S/c Shri Subhash Chandra
R/o L-10-5, Railway colony
Dehradun.
4. Pratul Kumar Rajput,
S/o Shri Gautam singh,
R/o 446/1, Geetanjali Vihar,
Roorki, Distt. Haridwar.

... Applicants

(By Adv: Shri Asish Srivastava)

Versus

1. Union of India through
Secretary, ministry of Railway
Rail Bhawan, New Delhi.
2. General Manager,
Northern Railway,
Baroda House,
New Delhi.
3. Divisional Railway Manager,
Northern Railway, Moradabad
Division, Moradabad.

... Respondents

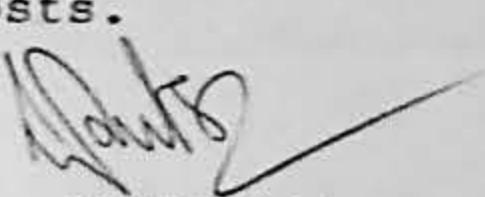
(By Adv: Shri Prashant Mathur)

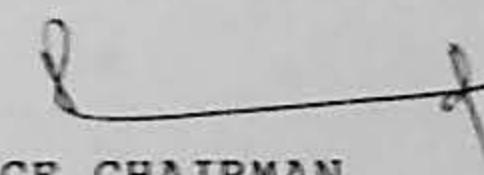
O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI, V.C.

By this OA u/s 19 of A.T.Act 1985 applicant has prayed to set aside the order dated 12.4.02(Annexure 8). By this order the representation of the applicant has been considered and decided by respondent no.3. The claim of the applicants ^{that} they are entitled for appointment as wards of Loyal workers, who did not participate in the general strike 1974 in Railways. Thus the cause of action arose in 1974, whereas the applications ^{were} filed in 2001 after a gap of 27 years. The representation has been rejected on the ground of delay. It has also been stated that the scheme for appointment against loyal quota is not in existence, as only one time exemption has been granted by the administration for extending benefit ~~to~~ such loyal workers ^{etc.} ^{for} granting increments, cash awards, with specific cut off date as 30.4.1976. This Tribunal has rejected similar claims in OA nos 236/96, 310/96 and 313/96. Similar order was passed on 16.4.1996 while deciding bunch of OAs. The leading case of which was OA No.183/96. Similar order was passed on 30.3.01 in OA No.1338/2000. Thus, the consistent view taken by this Tribunal ^{is} that claims based on loyal quota of 1974 are unacceptable, the applicants are not thus entitled for any relief.

For the reasons stated above, this OA is dismissed.
No order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated: 10th February, 2003

Uv/